



In the Central Administrative Tribunal

Calcutta Bench

O.A. 992/2017

Ashok Chakraborty, S/o Late N. C. Chakraborty, aged about 59 years, working as Asstt. Engineer (Civil) under the control of Chief Engineer, Eastern Command at present residing at P-165/3, Ballygunge Maidan Camp, P.O. Ballygunge, Kolkata - 700019.

... Applicant

Vs -

1. Union of India, through Secretary
Ministry of Defence, South Block,
New Delhi - 110011.
2. Engineer-in-Chief, E-in-C's Br.
(Integrated H.Q. of MOD Army), Army H.Q.,
Rajaji Marg, Kashmir House,
New Delhi - 110011.
3. Chief Engineer,
H.Q., Eastern Command, Engineer's Branch,
Fort William,
Kolkata - 700021.
4. Chief Record Officer,
Central Record Office (O)
Pin - 900106,
C/o 56 APO

... Respondents

2WJ

No. O.A. 350/00992/2017

Date of order: 1.8.2017

Present: Hon'ble Ms. Jaya Das Gupta, Administrative Member

For the Applicant : Mr. C. Sinha, Counsel

For the Respondents : None

O R D E R (Oral)

Per Jaya Das Gupta, Administrative Member:

Ld. Counsel for the applicant is present. None appears for the respondent authorities though they have been served.

2. The applicant has approached this Central Administrative Tribunal under Section 19 of the Administrative Tribunal Act, 1985 seeking the following reliefs:-

"(a) To direct the respondents to grant 3rd financial upgradation under MACP Scheme in grade pay of Rs. 7600/- w.e.f. 4.6.2014 as approved vide HQ letter dated 5.12.2014 with all consequential benefits forthwith.

(b) To direct the respondents to settle the disparity in fixation of pay arising out of grant 2nd financial upgradation under ACP Scheme in pay scale of Rs. 10000-15200/- w.e.f. 4.6.2008 forthwith in order to expedite the grant of 3rd financial upgradation under MACP Scheme in grade pay of Rs. 7600/-.

(c) Any other order or orders as the Hon'ble Tribunal deems fit and proper."

3. Apparently to record his grievances, he has given representations dated 23.11.2016 followed by ^{3w1} another representation dated 24.12.2016 and 15.5.2017.

4. It appears that his representation has been duly forwarded to the competent authority for consideration on 23.11.2016 as is apparent from Annexure "A-9". But apparently the applicant is yet to receive a suitable reply to his representation.

5. Ld. Counsel for the applicant submits that he will be satisfied if the



representation is considered expeditiously. Hence, it is directed that the representation dated 23.11.2016, 24.12.2016 and 15.5.2017 are considered by the appropriate respondent authorities within a period of three months positively and the applicant is apprised of the result thereof within a period of two weeks thereafter.

6. A copy of the original application together with this order copy has to be served on the appropriate respondent authorities expeditiously so that the respondent authorities can take action as per direction of this Court and if it is found that the applicant is entitled to the benefits of third MACP that should be granted to him as expeditiously as possible.
7. It is made clear that I have not gone into the merits of the case and all points are kept open for consideration of the appropriate authorities.
8. The O.A. is accordingly disposed of. No costs.

(Jaya Das Gupta)
Administrative Member

SP